

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. 09.../S.O./ 2017

Date : 03-04-2017

In Hussain & Anr. Vs. UOI (Criminal Appeal No. 509 of 2017) Hon'ble Apex Court has issued several directions regarding timely disposal of criminal matters. Directions for disposal of bail matters and criminal appeals within given time frame are reproduced below for information and compliance:-

"The High Courts are requested to ensure that bail applications filed before them are decided as far as possible within one month and criminal appeals where accused are in custody for more than five years are concluded at the earliest".

BY ORDER


REGISTRAR GENERAL

No. GEN./XV/36/2017/3500-3501

Date: 3/4/2017

Copy forwarded to :

- (1) Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur /Bench Jaipur.
- (2) P.S. to all the Hon'ble Judges, Rajasthan High Court, Jodhpur /Bench Jaipur with the request to place the same before His/Her Lordship for kind perusal.


REGISTRAR GENERAL